

ITEM NO.14

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1307/2023

MANIPUR UNIVERSITY EIMI WELFARE SOCIETY & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

Date : 28-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
 Mr. Ajay Shaw, Adv.
 Mr. Sanbha Rumnong, Adv.
 Mr. Aakarsh Kamra, AOR
 Mr. Chandra Tanay Chaube, Adv.
 Ms. Ankita Wilson, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission is granted to delete the seventh respondent, namely, The Committee on Manipur appointed by the Supreme Court from the array of parties.

- 2 The petition has been filed in order to highlight the grievance of 284 students listed out at Annexure P-1 who are pursuing various courses in the Manipur University at Imphal. The tabulated statement indicates that each of the students were pursuing their respective courses at various stages. As a result of the situation in Manipur, it has been submitted that they have had to leave the State or Imphal in other cases and consequently their studies have been interrupted over the last six months.
- 3 The petitioners have requested that these students may be relocated in other Central universities so as to ensure that there is no loss of their studies.
- 4 We have requested Mr Tushar Mehta, Solicitor General of India and the Advocate General of the State of Manipur to take up the matter so that it can be appropriately resolved.
- 5 List the Petition on 4 December 2023.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar